SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 9615/2024

(Arising out of impugned final judgment and order dated 12-03-2024 in A482 No. 1604/2024 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

MOHD. KAMRAN Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and IA No.155210/2024-EXEMPTION FROM FILING O.T.)

Date: 29-07-2024 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE ABHAY S. OKA HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Dr. Vinod Kumar Tewari, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

Application for exemption from filing official translation is allowed.

Issue notice on the special leave petition returnable on 9th September, 2024.

We have perused the complaint under Section 200 of the Code of Criminal Procedure, 1973 filed by the petitioner. At various places, the petitioner claims that he is a practicing Advocate and a Freelance State Accredited Journalist. This conduct needs to be looked into by the Bar Council of State of Uttar Pradesh as well as the Bar Council of India. The Bar Councils will have to consider

whether the rules of professional ethics permit this.

Registry to forward a copy of complaint at Annexure 'P-8' to the State Bar Council as well as the Bar Council of India for taking necessary action along with a copy of this Order.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)